

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCHC.A.NO.
O.A.NO.
TAXNO.32 OF 1995 in
291 OF 1989.DATE OF DECISION 06-11-1996.Jeoti Prasad**Petitioner**Mr. M. R. Anand**Advocate for the Petitioner [s]****Versus**Union of India and ors.**Respondent**Mr. M. R. Bhatt**Advocate for the Respondent [s]****CORAM****The Hon'ble Mr. K. Ramamoorthy** : Member (A)**The Hon'ble Mr.****JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Jeoti Prasad,
Commissioner of Income Tax (Appeals),
Sutaria Building,
Nanpura, Surat.

...Applicant.

(Advocate : Mr.M.R.Anand)

Versus

1. Union of India, (Notice to
be served through Shri M.R.Shivaraman,
Secretary, Ministry of Finance,
Department of Revenue,
Secretariat,
New Delhi.)

2. Shri T.S.Srinivasan,
Chairman,
Central Board of Direct Taxes,
Ministry of Finance,
Department of Revenue,
Secretariat,
New Delhi.

3. Shri D.Laxminarayan,
Chief Commissioner of Income Tax,
Gujarat - III, Akkar Bhavan,
Ashram Road, Ahmedabad.

...Respondents.

(Advocate : Mr.M.R.Bhatt)

ORAL JUDGEMENT

C.A.NO. 32 OF 1995

IN

C.A.NO. 291 OF 1989

Date : 6-11-1996.

Per : Hon'ble Mr. K. Ramamoorthy : Member (A)

The counsel for the applicant is not present.

The counsel for the respondents is present who argues that
in view of the stay order already granted by the
Supreme Court of India, the present C.A. will not survive.
There is considerable merit in the argument of the
respondents. The stay order of the Supreme Court is
dated 22.9.1995 and is continued thereafter also, ~~ltd Date~~

(63)

- 3 -

Hence, contempt notice is discharged with liberty to the applicant to approach the Tribunal again in case ^{of} contempt even after the Supreme Court decision.



(K. Ramamoorthy)
Member (A)

ait.